

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Service Tax Appeal No. 52940 of 2018**

(Arising out of Order-in-Appeal No. 912(CRM)ST/JDR/2017 dated 17.08.22018  
passed by the Commissioner (Appeals), CGST and Central Excise, Jodhpur)

**M/s. Dhara Singh Rawat,**  
Shop No.203, Old RTO Road,  
Bhilwara

**.....Appellant**

VERSUS

**Commissioner (Appeals), Central Goods  
& Services Tax, Jodhpur**

**.....Respondent**

**APPEARANCE:**

None for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

**CORAM :**

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT**

**HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING/DECISION: November 07, 2023**

**FINAL ORDER NO. 51544/2023**

**JUSTICE DILIP GUPTA**

A certificate in Form-IV under the Sabka Vishwas (Legacy  
Dispute Resolution) Scheme, 2019 has been issued by the  
Department towards the full and final settlement of the tax dues.  
The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P.V. SUBBA RAO)  
MEMBER (TECHNICAL)**